



2026:AHC:43746

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3086 of 2026

Sanju Devi And Another

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar, Shree Prakash Giri
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners.
2. In view of the order proposed to be passed, notices need not issue to the private-respondents.
3. The only prayer made by the counsel for the petitioners to direct the Respondent No.3 namely Tehsildar, Tehsil Aurai, District Bhadohi to pass appropriate orders on the correction application dated 11.12.2023, copy of which is appended as Annexure-6 to the writ petition within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.3 namely Tehsildar, Tehsil Aurai, District Bhadohi to consider and decide the aforesaid application in accordance with law expeditiously and preferably within a period of **four weeks** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

February 26, 2026

Swati